

(a) the number of people arrested during the communal disturbances in the country since August, 1980;

(b) the number of weapons seized and people arrested in connection with the riots; and

(c) whether there were any foreign made weapons; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) The information for the period from August, 1980 to November, 1980, is being collected from the various State Governments and will be laid on the Table of the House.

Visit of a Delegation of the Federation of German Industrialists

2292. SHRI SHIV KUMAR SINGH:
SHRI AMAR ROYPRADHAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether a delegation of the Federation of German Industrialists recently visited India;

(b) if so, the name of the leader and other members of the delegation and outcome of discussions held with Indian counterparts;

(c) whether there was an agreement reached between the Indian representatives and visiting delegation for investment by Germans in India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir. A delegation of the Federation of German Industrialists from Federal Republic of Germany visited India in November, 1980.

(b) to (d) A statement is attached furnishing the composition of the delegation. The discussions with the

delegation were of a general nature. It was mentioned that India was currently preparing the Sixth Five Year Plan (1980—85) wherein the tasks and priorities would be identified. India's policies in regard to private foreign investment as also transfer of technology was spelt out in the meeting. There was a general exchange of views on the possibilities of further cooperation between India and Federal Republic of Germany in industrial and related fields namely, drugs and pharmaceuticals, coal, power, metal goods industries, steel export oriented industries, joint ventures in third countries and technology transfer. The discussion led to a better understanding of each other's needs and capabilities.

Statement

List of members of the Federation of German Industrialists

1. Prof. Dr. Kurt Hansen, Leader of the delegation, Honorary Member of the Presidential Board, Chairman of the Supervisory Board.

2. Mr. Gunter Becker, Managing Partner, Vereinigte Beckersche Werkzeugfabriken Remscheid.

3. Dr. Reinhold Braun, Vice President, Siemens AG, Munchen.

4. Heins Von Have, Owner/General Manager, Heins von Have, Hamburg.

5. Dr. Arne Horn, Senior Manager, Dresdner Bank Mg. Frankfurt.

6. Gard Ludwig Lammer, Member of the Board of Directors, Maschinenfabrik Buckau R. Wolf AG.

7. Kurt Lenz, Deputy Secretary, Ministry of Economics, Bonn.

8. Ekhard Freiherr von Maltzahn, Director Sales Promotion.

9. Dr. Rudolf Pauli, Managing Director (Overseas Division) Villeroy and Boch Keramische Werke KG.

10. Herbert Pavel, Member of the Presidential Board, Federation of German Industries, Koln.

11. Gerhard Schliephake, Director International Department, AEG-Telefunken Energie-und Industrietechnik AG.

12. Dr. Paul A Stein, Member of the Board of Management, Robert Besch GMBH, Stuttgart.

13. Max Stohr, Managing Partner, DELA-Import/Export Agentur, Obertshausen.

14. Heinz Tombrink, Head of Department, 'Foreign Trade and European Integration', Federation of German Industries, Koln.

15. Baron Ernst Christian von Werthern, Member of the Supervisory Board.

16. Rainer E. Wellmann, Member of the Presidential Board, Federation of German Industries, Koln.

17. F. Stefan Winter, Department "Foreign Trade and European Integration" Asia and Pacific Desk, Federation of German Industries (BDI) Koln.

Proposal for Jail Reforms

2293. SHRI CHATURBHUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal for Jail Reforms;

(b) if so, the details thereof and the advice given to State Governments;

(c) whether Government's attention has been drawn to the report of the Tek Chand Commission for Jail Reforms submitted to the Haryana Government recently; and

(d) if so, the main features thereof and Government's reaction to each of them with a view to advise other States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) The subject "Prisons" being in the State List of the Seventh Schedule to the Constitution, administration and maintenance of jails is the responsibility of State Governments. Notwithstanding this, Government of India have, from time to time, given technical advice and also some financial assistance to States to enable them to undertake suitable jail reforms. Recently a Committee on Jail Reforms has been set up by the Government under the Chairmanship of Shri Justice A. N. Mulla (retired) to consider various matters relating to jail administration and to make necessary recommendations for effecting improvements.

(c) and (d) Government have seen a report appearing in a section of the Press stating that the Haryana Jail Reforms Commission have made some recommendations for imparting job training in jails. The report is primarily for that State Government to implement and may be considered by the Government of India, if referred to it by the State Government.

Publication of Civil List of Central Services

2294. SHRI NAND KISHORE SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria adopted in publishing the Civil Lists of the various Central Services of the Central Government;

(b) the names of the Services whose civil lists have been published and the years thereof;

(c) whether Government are not in favour of publishing civil lists of all the Services; and

(d) if so, the reasons therefor and the steps taken in this direction?